

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01153/2014

Dated Wednesday the 18th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

A.Kasi,
TM(HRMS) No. 198202705,
Retail Manager- CM, Polur,
28, Agni Thirtham, 5th Street,
Chenagam Road, Tiruvannamalai.Applicant

By Advocate M/s. S. Gajendran

Vs

The Deputy General Manager (CM),
O/o. The General Manager,
BSNL, Vellore 632001.Respondent

By Advocate Mr. R.Priyakumar

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant submits that he has got instructions from his client for withdrawal of this OA. He seeks permission for withdrawing this OA. Necessary endorsement has been made to this effect in the OA records.

2. Permission is granted for withdrawing this OA. Accordingly, OA is dismissed as withdrawn.

(B. Bhamathi)
Member(A)
18.04.2018

SKSI